

# HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General Camp Srinagar)

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**Subject: Modification to Circular No.6 dated 18.12.2010 with regard to filling of cases in the two wings of the High Court.**

## CIRCULAR

No: 104

Dated: 14-03-2019

In partial modification to Circular No.6 dated 18.12.2010, Hon'ble the Chief Justice has been pleased to direct that cases of all nature relating to Leh district of Ladakh Division shall be filed, heard and decided in Jammu wing of the High Court. Similarly, such matters relating to Kargil district of the Ladakh Division shall be filed, heard and decided in Srinagar wing of the High Court.

Provided that in exceptional cases or if it is not practicable to file such a case pertaining to a particular wing before that wing, it shall be filed before the other wing with the leave of Hon'ble the Chief Justice or in his/her absence, the Senior most Hon'ble Judge available at the Headquarter.

The guidelines for clarification and proper implementation of Circular No.6 dated 18.12.2010 issued vide No. 94 dated 07.12.2018 shall apply to the instant circular.

(Sanjay Dhat) 14/3/2019  
Registrar General

No: 59520-34/ES

Dated: 14-03-2019

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of Jammu and Kashmir, Jammu.
5. Registrar Judicial, High Court of J&K, Srinagar/Jammu.  
... .. for information
6. In-charge NIC for uploading the same on official website of the High Court of J&K.
8. Office file.

Registrar General  
14/3/2019